

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.01-IA/678(AHM)2024  
in  
CP(IB) 203 of 2020

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

FM India Supply Chain Pvt Ltd  
V/s  
IMP Powers Ltd

.....Applicant

.....Respondent

**Order delivered on 29/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Rajeev Chawla, adv.  
For the Respondent :

**ORDER**

This is a 2<sup>nd</sup> progress report filed by the Liquidator in terms of Regulation 15 of IBBI (Liquidation Process Resolution), 2016.

The same is taken on record, with all just exceptions. Place report with main file for further reference.

Accordingly **IA/678(AHM)2024** stands disposed of.

-sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**